

# ACT No. VIII OF 1934.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 13th March, 1934.)

**An Act to regulate the use of the words "Khaddar" and "Khadi" when applied as a trade description of woven materials.**

WHEREAS it is expedient to regulate the use of the words "Khaddar" and "Khadi" when applied as a trade description of woven materials; It is hereby enacted as follows:—

1. (1) This Act may be called the Khaddar (Name Protection) Act, 1934.

Short title, extent and commencement.

(2) It extends to the whole of British India, including British Baluchistan and the Sonthal Parganas.

(3) This section shall come into force at once, and section 2 shall come into force in any province on such date as the Local Government may, by notification in the local official Gazette, appoint in this behalf.

2. The words "Khaddar" and "Khadi", whether in English or in any Indian vernacular language, when applied to any woven material shall be deemed to be a trade description within the meaning of the Indian Merchandise Marks Act, 1889, indicating that such material is cloth woven on hand-looms in India from cotton yarn hand-spun in India.

Words "Khaddar" and "Khadi" to be trade description.

of 1889,

Price anna 1 or 1½d.

GIPD--375 LD--14-4-34,—4,500,